

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA- No. 85 of 2011 in
D.F.R. No. 428 of 2011

Dated :23rd-August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra State Electricity Distribution

Company Limited

... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

& Ors.

....Respondent(s)

Counsel for the Appellant(s): Mr. Parag P. Tripathi, Sr. Advocate with
Mr. Abhishek Mitra, Ms. Puja Priyadarshni.

Counsel for the Respondent(s):Ms. Richa Bharadwaja for
Mr. Buddy A. Ranganadhan for R.1.
Mr. Krishan Kumar for R-2.

ORDER

It is submitted by Mr. Parag P. Tripathi, Learned Sr. Advocate that the issue involved in this matter has already been decided in Appeal. Nos. 155 of 2010 and 156 of 2010 and as such this Appeal becomes infructuous .

In view of the above, this is dismissed as infructuous.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ss/ks

